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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. 1927/98

New Delhi this the 10th day of December 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Vijay Kumar
S/o Shri Bohat Ram,
R/o R2- 406/394, Gali No.11,
Shiv Puri, West Sagar Pur,
New Delhi-110046.

...Applicant

(By Advocate: Shri J.C. Madan)

Versus

1. Govt. of NCT of Delhi,
through Chief Secretary,
5, Sharnath Marg,
Delhi-110054.
2. The Director General of Home Guards,
C.T.I. Complex, Raja Garden,
New Delhi-110027.

...Respondents

(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

By Reddy, J.-

The applicant who was appointed as a Home Guard (Volunteer) challenges the oral order of discharge from service on 15.6.97. It was alleged that he was discharged on 30.6.97 and then immediately he filed representation to the Commandant (Home Guard) and that representation has not been disposed of so far. Learned counsel for respondents submits that the representation must have ~~not~~ been filed by the applicant.

2. In the circumstances, we direct the applicant to file a fresh representation within two weeks from today and we direct the respondents to dispose of the same within six weeks from the date of receipt ^{of the representation} in terms of the judgement of the Full Bench in OA- 1753/97 and Batch dated 25.11.99.

CA

3. The OA is disposed of accordingly. No costs..

~~R.K. Ahooja~~
(R.K. Ahooja)
Member (A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (A)

cc..